

1	2	3
Kerala	12 to 15 acres	12 to 15 acres
Madhya Pradesh	18 to 27 acres	54 acres
Maharashtra	18 to 36 acres	54 acres
Manipur	5 hectares	6 hectares
Meghalaya
Orissa	10 to 15 acres	30 to 45 acres
Punjab	7 to 11 hectares	20.5 hectares
Rajasthan	18 to 27 acres	54 to 175 acres
Sikkim	12.5 to 50 acres	12.5 to 50 acres
Tamil Nadu	12 acres	60 acres
Tripura	4 to 12 hectares	4 to 12 hectares
Uttar Pradesh	7.30 hectares	10.95 to 18.25 hectares
West Bengal	5 hectares	7 hectares.

Inter-pool arrangement for allotment of Government accommodation to wards of retired Government Employees

1542. SHRI HARISH RAWAT: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 6725 on 5th April, 1982 regarding Inter-pool arrangement for allotment of Government accommodation to wards of retired government employees and state:

(a) whether Government will allow the retired Government employees to retain Government accommodation on market rent/penal rent till a final decision on inter-pool arrangement is reached;

(b) if not, whether Government will provide accommodation to the wards of the retired Government employees who vacate their present accommodation on receipt of eviction orders if and when a favourable decision is taken on inter-pool arrangement; and

(c) how many eviction orders have been issued since 1st May, 1981 against the retired Government employees whose wards are covered

under pools other than the one from which they have retired and how many have been actually evicted since then?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir, in so far as general pool is concerned.

(b) It will depend on the decision that may be taken, and the eligibility of the Ward for Govt. accommodation.

(c) So far as general pool accom-modation is concerned, eviction orders have been passed in four cases. Eviction has, however, been carried out only in one case.

Scheme for consolidation of land holdings

1543. SHRI D. PATTUSWAMY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the scheme for consoli-dation of land holdings in village Mundka, Delhi started in 1975 is being amended after it had reached the completion stage;

(b) whether it is a fact that applications from some colonisers who had not registered their demands for plots earlier, are being invited now though some of them are not even, the residents of Mundka village;

(c) whether Government are aware that some allottees have sold their plots to factory owners for commercial purposes though those plots were meant for residential purposes thus violating consolidation of land holding Scheme; and

(d) if so, the action taken or proposed to be taken by Government in this regard and also the action taken or proposed against the unscrupulous parties and the officials concerned of Delhi Administration?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Allotment of land to Harijan Families

1544. SHRI RAM VILAS PASWAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether under the 20 point programme, Delhi Administration had allotted plots to 110 Harijan families near their well in village Rithala in Nangloi Block (Delhi) in March, 1977;

(b) whether after the allotment of the land no certificates were issued to these families and whether due to non-issue of relevant documents the rich land lords/farmers of the village had occupied that land forcibly which is still in their possession;

(c) whether in 1975-76 the Delhi Administration had acquired that land through "Chakbandi" for the allotment to the Harijans of that village;

(d) whether the farmers whose land had been acquired through "Chakbandi" were paid double the price

of the land and the same land has against been occupied by these farmers; and

(e) if so, action taken by Government in this regard?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Admn. has reported that the plots have not been distributed under the 20 point programme but have been allotted to 239 landless persons in '78 during the process of consolidation.

(b) Ownership certificates are not issued in such cases as names of allottees are entered in revenue records as owners. Possession of plots has been given to the landless as per the scheme of consolidation. As the possession of the allotted residential plots has been given already, the allottees can take recourse to legal remedies available to them if any body has encroached upon their plots.

(c) Consolidation proceedings were going on during '75-76 but actual allotment was done in '78.

(d) The farmers whose land was consumed in the Extended Abadi were given double the value of such area in agricultural land as per provisions of law and Scheme of consolidation. If the farmers have encroached upon the plots, the allottees can take recourse to legal remedies as mentioned in reply to Part (b) above.

(e) The Delhi Admn. has reported that necessary action, if any is to be taken by the allottees.

Residential quarters in Turkman Gate

1545. SHRI GHULAM MAHAMMAD (KHAN: Will the Minister of WORKS AND HOUSING be pleased state:

(a) the number of residential quarters built at the Turkman Gate area, Delhi